

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(through web-based video conferencing platform)

ITEM No.28
C.A. No.60/2024 in
C.P. No.125 of 2014
(T.P. 01 of 2019)

IN THE MATTER OF:

Bank of Nova & Scotia ... Petitioner
Vs.
M/s. Opto Infrastructure Ltd. ... Respondent

Order under Section 433 of Companies Act, 1956

Order delivered on: 07.06.2024

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator/Applicant in
C.A. No.60 of 2024 : Ms. Dharmya M.S.

ORDER

C.A. No.60 of 2024:

1. The present Application has been filed by the Liquidator seeking to take on record the 1st Progress Report for the period from 13.03.2024 to 31.03.2024.
2. Heard the Ld. Counsel for the Applicant/Liquidator.
3. In the circumstances, and for the reasons mentioned in the Application, the instant I.A. is hereby allowed by taking on record the 1st Progress Report for the Period from 13.03.2024 to 31.03.2024.
4. Accordingly, **C.A. No.60 of 2024 is disposed of.**

Sd/-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

Sd/-
(T. KRISHNAVALLI)
MEMBER (JUDICIAL)

Puja